



NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

16. C.P. (IB)/251(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **21.07.2022**

Name of the Party: Prime Assetsource Private Limited
Vs.
Aeries Technology Products and Strategies
Private Limited

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Aakash Joshi, Ld. Counsel for the Operational Creditor present.
Ms. Twinkle Gandhiya, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Operational Creditor submits that the IA has already been filed for withdrawal of the present Company Petition, however, the IA is pending in the Registry.
3. Both sides submit that the matter has been amicably settled between the parties and consent terms has been executed, he seeks leave of the Court and hence, seeks to withdrawal of the present Company Petition.
4. In view of the settlement, the C.P. (IB)/251(MB)2021 is **dismissed** as not pressed.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

/Skd/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)